

**GOVERNMENT OF INDIA
DEFENCE
LOK SABHA**

UNSTARRED QUESTION NO:3846
ANSWERED ON:19.04.2010
PERMANENT COMMISSION TO WOMEN OFFICERS
Jagannath Dr. M.;Munda Shri Arjun

Will the Minister of DEFENCE be pleased to state:

- (a) whether the Delhi High Court, in a recent judgement, has held that the women joining armed forces prior to 2006 be allowed permanent commission and also to continue in service;
- (b) if so, the details thereof; and
- (c) the action, if any, taken/proposed to be taken to implement the said judgement?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF DEFENCE (SHRI A.K. ANTONY)

(a) to (c): The Hon'ble High Court of Delhi, in their judgement dated 12th March, 2010 have passed certain directions on Petitions filed with regard to Terms and Conditions of service of women Short Service Commissioned Officers. Necessary action has been initiated to examine the matter.